

F.NO. 34/3/2016-Vig
Government of India
Ministry of Law and Justice
Department of Legal Affairs
Vigilance Unit

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Shastri Bhavan, New Delhi
Dated 18th April, 2019.

CIRCULAR

Subject: Prior intimation under Rule 18 of CCS (Conduct) Rules, 1964 in respect of transaction of immovable and movable property -reg.

Attention is drawn to Rule 18(2) of the CCS (Conduct) Rules, 1964 which provides for the requirement of giving prior intimation and seeking prior sanction in respect of immovable property transactions. It has been observed that provisions regarding giving prior intimation and obtaining prior sanction in respect of the transaction of immovable property are not being adhered to by some officials of this Department. All the officials of this Department are hereby advised to be prompt in giving prior intimation and obtaining prior sanction of this Department in respect of transaction of immovable property. The prior intimation should reach this department at least 30 days before the probable date of transaction. Any failure to abide by the said provisions will be viewed seriously and appropriate action shall be taken in this regard.

2. The officials who have not given prior intimation in this regard are hereby directed to submit the same latest by 30th April, 2019. Any such intimation given after the stipulated date shall not be considered for condonation of the omission.


(A. K. Joshi)

Deputy Secretary to the Govt of India
Tel:- 011 23384109

To

1. PS to Hon'ble MLJ/Hon'ble MSLJ.
2. PPS to Law Secretary/ PPS to Additional Secretaries.
3. All officers/ Sections in the Department of Legal Affairs.
4. In-charge Branch Secretariat Mumbai/Kolkata/Chennai/Bengaluru.
5. In-Charge, Central Agency Section/High Court Litigation/Lower Court Litigation.